

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. M K HANJURA

Petition(s) for Special Leave to Appeal (C) No(s). 21880/2014

DIRECTOR UP RAJYA KRISHI UTPADAN MANDI PARISHAD AND ORS
Petitioner(s)

VERSUS

AMAR NATH INDUSTRIES AND ORS Respondent(s)

(with appln. (s) for exemption from filing O.T. and interim relief and office report)

Date : 31/08/2015 This petition was called on for hearing today.

For Petitioner(s)

Mr. Pradeep Misra, Adv.

For Respondent(s)

Mr. Kunal Verma, Adv.

Mr. Ardhendumauli Kumar Prasad, Adv.

Mr. Nair Renjith Ramesh, Adv.

Mr. Jitendra Kumar, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Ld.counsel for the respondent No.4 seeks and is given four weeks time as last chance to file the counter affidavit. The respondent Nos.1 & 2 have already filed the counter affidavit.

The office report indicates that although by order dated 12.05.2015 of this Court, four weeks time as last chance was given to the Ld.counsel for the petitioners to take fresh steps for the

service of notice to the unserved respondent No.3, yet he has not done the needful within the period stipulated in the order. Viewed in that context, the matter shall be processed for listing before the Hon'ble Judge in Chambers for further future directions. Await orders and list thereafter.

(M K HANJURA)
Registrar

SB